(c) to (e) The Government of Goa has not submitted any Detailed Project report (DPR) to this Ministry for approval and inclusion under the Central plan Scheme for Repair, Renovation and Restoration of water bodies.

Repairing of breached embankments

†3386. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether there is any information of breach of levee of rivers, drain and service water channels of dams due to excessive rain in the monsoon in several States of the country this year;
 - (b) if so, the name of the States where levee of rivers and drains have been breached;
 - (c) whether Government has inspected these breached embankments;
- (d) whether any assessment has been made about the amount to be spent on repairing these breached embankments to bring them into original form; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (b) Yes, Sir. The Saran embankment on river Gandak in Gopalganj district of Bihar, Yamuna embankment near Panipat in Haryana, Ghaghar embankment in Punjab and Tungabhadra canal in Karnataka has been reported to have been breached during this year.

(c) to (e) Senior officers of Ganga Flood Control Commission under the Ministry of Water Resources had inspected the breached portion of Saran Embankment on river Gandak in Bihar. Flood management being State subject, flood control and management schemes are planned, formulated and implemented by the concerned State Governments. Thus, the responsibility of preparation of estimates for repair and restoration of embankments lies with the concerned State Governments. No requests were received from any of the three States for funds for undertaking repair of breached embankment.

Use of flood water

3387. SHRIMATI SHOBHANA BHARTIA: SHRI T.M. SELVAGANAPATHI:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether any efforts have been made to manage/check the floods and to utilize the flood water in the drought prone areas;
 - (b) if so, the details thereof during each of the last three years and the current year;

[†]Original notice of the question was received in Hindi.

- (c) if not, the reasons therefor;
- (d) the reaction of Government thereto; and
- (e) the steps taken/proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (e) Floods are a recurring feature, particularly in Ganga, Brahmaputra and Meghna basins. Inter Basin Water Transfer (IBWT) was envisaged as one of the most effective way to mitigate floods and drought, increase irrigation potential and reduce regional imbalance in the availability of water. The National Water Development Agency (NWDA) was assigned to undertake the study and prepare the requisite proposals in this regard. It has identified 30 links and completed Feasibility Reports of 14 inter-basin links under Peninsular Component and the 2 links under Himalayan Component.

After signing of a tripartite agreement between the Government of India and the concerned States of Madhya Pradesh and Uttar Pradesh on 25.08.2005, NWDA has completed Detailed Project Report (DPR) of Ken-Betwa link on 31.12.2008. Further, NWDA has taken up the preparation of DPRs of two more links namely, Par-Tapi-Narmada and Damanganga-Pinjal under Peninsular Component.

Delhi Co-operative Societies Rules

3388. SHRI MAHENDRA MOHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the total number of disputes arisen *w.e.f.* September, 2009 onwards and till date that could not be decided under the mandatory provision of Rule 85(1) of Delhi Co-operative Societies Rules, 2007 read with Section 71 of DCS Act, 2003 within time specified of 90 days and the reasoning of delay in each case;
- (b) during the proceedings U/S 70 of the Act and thereafter U/S 71, how many opportunities can be granted to the respondents; and
- (c) the action that could be initiated against the person concerned who is found involved in creating dual membership in Society's record?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) The Registrar, Co-operative Societies (RCS) of Government of National Capital Territory of Delhi (GNCTD), has reported that number of disputes arisen *w.e.f.* September, 2009 to 22, November, 2010 is 6279. Number of disputes settled from January, 2010 upto 22.11.2010 is 3061. Rule 85(1) of DCS Rules, 2007, allows the Arbitrator to seek extension of time from the Registrar if he is unable to decide the dispute within a period of three months. Extension is granted by the Registrar in individual cases and RCS has reported that no data is this regard is readily available with RCS.